

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHI: THE 11th January, 1983

## NOTIFICATION (INCOME-TAX)

S.O.No. In exercise of the powers conferred by subclause (iv) of clause (23C) of Section 10 of the Income-tax Act,

1961 (43 of 1961), the Central Government hereby notifies

"Madras Craft Foundation, Madras" for the purpose of the said
sub-clause for the assessment years 1991-92 to 1992-93 subject
to the following conditions, namely:-

- (i) the assesse will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessee will not invest or deposit its funds
  (ather than voluntary contributions received and
  maintained in the form of jewellery, furniture etc.)
  for any period during the previous years relevant
  to the assessment years mentioned above otherwise
  than in any one or more of the forms or modes
  specified in sub-section ()(5) of section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate backs of accounts are maintained in respect of such business.

Notification No. 9/68

(F. No. 197/48-A/91-D TA-I)

UNDER SECRETARY TO THE GOUT. OF INDIA.

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.